

from Bangladesh is under consideration of the two Governments.

(b) and (c). While import of rayon filament yarn has been allowed for import under Open General Licence, rayon spun yarn is included in the banned list in the import policy. Rayon waste is also included in the banned list but its import has been allowed against exports of blankets and other shoddy woollen products containing more than 50 per cent wool by weight. Government are aware that some quantity of rayons filament yarn has been purchased from Bangladesh. Detailed information as regards price, quality, etc. is not available.

(d). The existing Trade Agreement between India and Bangladesh is due to expire on 27th September, 1980. Government are already in touch with the Bangladesh authorities on the format of the Agreement which will come into operation thereafter.

Coverage of Owner Driver of Public Carrier by Accident Policy

4759. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to refer to the reply given to Unstarred Question No. 866 on 13th July, 1979 regarding coverage of owner driver of public carrier by accident policy and state:

(a) whether the possibility of covering the legal liability to owner-drivers, which was under examination, has been ascertained;

(b) if so, what is the decision and when it will be implemented; and

(c) if the decision has not yet been taken, the reasons of delay and when it is expected to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b). Personal accident benefits are now available to ownerdrivers of

commercial vehicles/taxis/auto rickshaws for capital benefits upto Rs. 50,000/- as an extension to the motor insurance policy on payment of prescribed additional premium.

(c) Does not arise.

Estimate Regarding Black Money

4760. SHRI K. PRADHANI:

SHRI CHITTA BASU:

Will the Minister of FINANCE be pleased to state:

(a) whether Government have made any estimate regarding the black money in circulation during last three years, year-wise;

(b) whether Government have made any assessment regarding the loss of revenue due to tax evasion; and

(c) if so, the steps being taken to curb these evils?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROA): (a) to (c). The Government have not made any estimate of black money in circulation during the last three years nor has the Government made any assessment of the loss of revenue due to tax evasion. However, the Government propose to curb tax evasion and black money through multi-pronged action of more effective implementation of tax laws and launching drive against hoarding and profiteering.

Assistance to Monopoly Cotton Procurement Scheme of Maharashtra

4761. SHRI RAMKRISHNA SADASHIV MORE: Will the Minister of FINANCE be pleased to state:

(a) what was the amount sanctioned to the Government of Maharashtra last year for assisting the Monopoly Cotton Procurement Scheme;

(b) whether it is a fact that the Government of Maharashtra have approached the Central Government this year for similar assistance;

(c) if so, what is the amount of assistance sought; and

(d) if so, what is Government's thinking in this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROA): (a) For the year 1979-80, the Reserve Bank of India (RBI) authorised Maharashtra State Cooperative Bank (MSCB) to sanction two cash credit hypothecation limits of Rs. 22.50 crores and Rs. 158.10 crores to the Maharashtra State Cooperative Marketing Federation (MSCMF), which is the Chief Agent of the Government of Maharashtra for procurement of cotton under the Scheme. A refinance limit of Rs. 34.86 crores was also sanctioned by RBI to MSCB for the purpose.

(b) to (d). In the current year (1980-81) the MSCB has not so far approached RBI for sanctions to finance the Scheme. RBI would consider the proposal as and when received.

Exploration in Goa-Karnataka

4765. SHRIMATI SANYOGITA RANE: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Indian Bureau of Mines has completed a study for the systematic exploration in the entire Goa-Karnataka area of mineral resources for economic exploitation; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) The Indian Bureau of Mines does not carry out exploration for mineral deposits.

(b) Does not arise.

Difficulties to get Ticket by Passengers coming out of Goa

4766. SHRIMATI SANYOGITA RANE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the passengers intending to come out of Goa find it extremely difficult to get the Indian Airlines ticket;

(b) whether it is also a fact that Goa-Bombay tickets are released in Delhi;

(c) whether the booking staff has no authority to issue these tickets in Goa; and

(d) what steps are proposed to improve the functioning of Indian Airlines in Goa?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) No, Sir.

(b) and (c). Since a large number of groups of foreign tourists travel between Bombay and Goa, whose reservations are made months in advance by foreign tour operators, the Central Space Control Office of Indian Airlines in Delhi controls the bookings of these flights upto 8 days before departure of each flight.

The booking staff at Goa can sell upto 25 seats on each flight. They also have the facility to sell more seats, if required, and report to the Central Space Control office.

(d) At present, Indian Airlines operates two Boeing flights between Goa and Bombay. After the monsoons are over, the two Boeings will be replaced by an Airbus service, thus offering additional capacity.